

**GOVERNMENT OF RAJASTHAN  
FINANCE DEPARTMENT  
(RULES DIVISION)**

No. F.12(4)FD/Rules/2023

Jaipur, dated : 13 JUL 2023

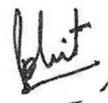
**ORDER**

**Sub: Retirement benefits, revision of pension / family pension in respect of Judicial Officers.**

In supersession of Finance Department Order no. F. 12(4)FD/Rules/2010 dated 27.08.2010 as amended from time to time, the Governor is pleased to order that :-

**1. The retirement benefit to the judicial officers, who retire / retired on or after 01.01.2016 shall be allowed as under :**

- (a) The pension and family pension shall be @ 50% and 30% respectively of the last pay drawn at the time of retirement.
- (b) Age of Superannuation: The age of Superannuation of Judicial Officers shall be 60 years as at present.
- (c) Qualifying service for earning full pension shall be 20 years.
- (d) Last pay drawn shall continue to be taken as emoluments for purpose of calculation of pension.
- (e) Commutation of pension shall be 50% of the pension with restoration after 15 years.
- (f) The payment of DCRG and retirement Gratuity is revised to Rs.20 lacs w.e.f. 01.01.2016 as per Rule 50(1)(a) of Central Civil Services (Pension) Rules, 1972 (for this purpose Finance Department has already given concurrence vide ID No. 592300031 dated 08.03.2023). The maximum limit for retirement gratuity/death gratuity shall be increased by 25% whenever DA rises by 50%.
- (g) Family Pension shall be paid to eligible family member(s) as per Rule 54 of Central Civil Services (Pension) Rules, 1972.



The aforesaid provisions will come into force w.e.f. 01.01.2016 and will be applicable to judicial officers who have retired or ceased to be in service due to death or retirement on or after 01.01.2016.

**2. The pension / family pension of the judicial officers, who retired / died prior to 01.01.2016 shall be revised as under :**

(a) The revised pension / family pension of the judicial officers who have retired or died while in service prior to 01.01.2016 shall be as under:

(i) The existing pension / family pension shall be revised by the multiplier factor of 2.81

or

Retired / died Judicial Officers to be placed notionally at the corresponding stage of the fitment table (indicated in item (v)) in new proposed pay on the basis of last pay drawn at the time of retirement and the revised pension and family pension shall be @ 50% and 30% respectively of the new proposed pay as per fitment table, whichever is higher.

(ii) The quantum of family pension shall be worked out in the same manner as quantum of pension is worked out.

(iii) Income limit, in relation to dependent family members (other than the spouse) for being eligible to get family pension shall be not less than Rs.30,000/- per month (rupees thirty thousand per month).

(iv) The benefits of number of years of practice at bar subject to maximum of weightage of ten years will be given to direct recruits of Higher Judicial Services, who retired prior to 01.01.2016.



(v) Fitment table :-

| S.No | Pay as per FNJPC | Existing Pay | New Proposed Pay |
|------|------------------|--------------|------------------|
| 1    | 9000             | 27700        | 77840            |
| 2    | 9250             | 28470        | 80180            |
| 3    | 9500             | 29240        | 82590            |
| 4    | 9750             | 30010        | 85070            |
| 5    | 10000            | 30780        | 87620            |
| 6    | 10250            | 31550        | 90250            |
| 7    | 10500            | 32320        | 92960            |
| 8    | 10750            | 33090        | 95750            |
| 9    | 11050            | 34010        | 95750            |
| 10   | 11350            | 34930        | 98620            |
| 11   | 11650            | 35850        | 101580           |
| 12   | 11950            | 36770        | 104630           |
| 13   | 12250            | 37690        | 107770           |
| 14   | 12500            | 38610        | 111000           |
| 15   | 12800            | 39530        | 114330           |
| 16   | 13150            | 40450        | 114330           |
| 17   | 13500            | 41530        | 117760           |
| 18   | 13850            | 42610        | 121290           |
| 19   | 14200            | 43690        | 124930           |
| 20   | 14550            | 44770        | 128680           |
| 21   | 14900            | 45850        | 132540           |
| 22   | 15250            | 46930        | 132540           |
| 23   | 15600            | 48010        | 136520           |
| 24   | 15950            | 49090        | 140620           |
| 25   | 16350            | 50320        | 144840           |
| 26   | 16750            | 51550        | 149190           |
| 27   | 17150            | 52780        | 149190           |
| 28   | 17550            | 54010        | 153670           |
| 29   | 17950            | 55240        | 158280           |
| 30   | 18350            | 56470        | 163030           |
| 31   | 18750            | 57700        | 163030           |
| 32   | 19150            | 58930        | 167920           |
| 33   | 19600            | 60310        | 172960           |
| 34   | 20050            | 61690        | 178150           |
| 35   | 50500            | 63070        | 178150           |
| 36   | 20950            | 64450        | 183490           |
| 37   | 21400            | 65830        | 188990           |
| 38   | 21850            | 67210        | 188990           |
| 39   | 22350            | 68750        | 194660           |
| 40   | 22850            | 70290        | 199100           |
| 41   | 23350            | 71830        | 205070           |
| 42   | 23850            | 73370        | 211220           |
| 43   | 24350            | 74910        | 217560           |
| 44   | 24850            | 76450        | 224100           |

- (b) The aforesaid provisions will come into force w.e.f. 01.01.2016 and will be applicable to judicial officers who have retired or ceased to be in service due to death or retirement prior to 01.01.2016.

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3. The Additional quantum of pension / family pension shall be admissible to the Judicial Officers on completion of age of and at the revised rates specified below w.e.f. 01.01.2016:

| Age of Pensioner / Family Pensioner  | Additional quantum of pension                 |
|--------------------------------------|---|
| From 75 years to less than 80 years  | 20% of revised basic pension/family pension   |
| From 80 years to less than 85 years  | 30% of revised basic pension/family pension   |
| From 85 years to less than 90 years  | 40% of revised basic pension/family pension   |
| From 90 years to less than 95 years  | 60% of revised basic pension/family pension   |
| From 95 years to less than 100 years | 80% of revised basic pension/family pension   |
| 100 Years and above                  | 100% of revised basic pension/ family pension |

4. Arrears of pension / family pension to be paid after adjusting payment of interim relief already paid @30% of basic pension / family pension under Law and Legal Affairs Department Order no. F. 10(5)Law/2018 dated 21.05.2018

5. Payment as per revised rate of pension / family pension shall be made w.e.f. 01.07.2023 and arrear of pension / family pension for the period from 01.01.2016 to 30.06.2023 shall be made 25% by 31.08.2023 another 25% by 31.10.2023 and remaining 50% by 31.12.2023.

By order of the Governor,

  
(Ronit Gupta)

Secretary, Finance (Budget)

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1. Principal Secretary to Hon'ble Governor
2. Principal Secretary to Hon'ble Chief Minister
3. All Special Assistants / Private Secretaries to Ministers / State Ministers.
4. All Additional Chief Secretaries/ Principal Secretaries/ Secretaries / Special Secretaries to the Government.
5. Sr. D.S. to Chief Secretary
6. Accountant General Rajasthan, Jaipur
7. All Head of Department
8. Director-cum-Joint Secretary, Treasuries & Accounts, Rajasthan, Jaipur
9. Director, Pension and Pension Welfare Departments, Rajasthan, Jaipur
10. Director, Information and Public Relations, Rajasthan, Jaipur
11. Deputy Director (Statistics), Chief Ministers Office
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2. Registrar General, Rajasthan High Court, Jodhpur / Jaipur.
3. Secretary, Rajasthan Public Service Commission, Ajmer.
4. Secretary, Lokayukta Sachivalaya, Rajasthan, Jaipur.

  
21/12/23  
(S.Z. Shahid)

Joint Secretary to the Government

(Pension – 7/2023)